

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 77028 of 2016

(Arising out of Order-in-Appeal No.235/ST-I/KOL/2016 dated 14.09.2016 passed by
Commissioner of Central Excise, Kolkata)

Amit Kumar Saha

A.K.Deb Sarani, 4 Nunia Para, P.O. Ghurni, Krishnagar, Nadia,
741103.

: Appellant

VERSUS

Commissioner of Service Tax, Kolkata,

180, Shantipally, E.M. By pass, 3rd Floor, Kolkata-
700107.

: Respondent

APPEARANCE:

Mr. Sourav Chatterjee, Advocate for the Appellant

Shri S.Dey, Advocate for the Respondent

CORAM:

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

HON'BLE SHRI, ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER NO.75800/ 2025

DATE OF HEARING :27.03.2025

Order : [Per Shri Angad Prasad]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(K. ANPAZHAKAN)

MEMBER (TECHNICAL)

(ANGAD PRASAD)

MEMBER (JUDICIAL)